

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
OLIVE TELECOMMUNICATION PRIVATE LIMITED**

RELEVANT PARTICULARS

1	Name of corporate debtor	Olive Telecommunication Private Limited
2	Date of incorporation of corporate debtor	17/04/2008
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi (ROC Delhi I)
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U64200DL2008PTC176862
5	Address of the registered office and principal office (if any) of corporate debtor	No. D-89, Basement, Kalkaji, South Delhi, Delhi- 110019
6	Insolvency commencement date in respect of corporate debtor	11.06.2026
7	Estimated date of closure of insolvency resolution process	08.12.2026 (180 days from ICD)
8	Name and registration number of the insolvency professional acting as interim resolution professional	Ms. Harmeet Kaur Reg No.: IBBI/IPA-002/IP-N00948/2020-2021/13076
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: J 5/1 Krishna Nagar, Delhi 110051 Email: ipharmeetkaur@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: J 5/1 Krishna Nagar, Delhi 110051 Email: ipharmeetkaur@gmail.com
11.	Last date for submission of claims	25.06.2026 (14 days from ICD)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads NA

Notice is hereby given that the National Company Law Tribunal, New Delhi, Principal Bench has ordered the commencement of a corporate insolvency resolution process of the Olive Telecommunication Private Limited on 11.06.2026.

The creditors of Olive Telecommunication Private Limited, are hereby called upon to submit their claims with proof on or before 25.06.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Name and Signature of Interim Resolution Professional : Ms. Harmeet Kaur

Date: 14.06.2026

AFA Valid upto: 30.06.2027 Mobile No. +91 7838777119,

Place: New Delhi

E-mail id: cirp.olivetel@gmail.com